

a kind of police force which we are aiming at. It is not merely a matter of equipment. We want the police force in this country to have an attitude which will be recognised by the people, which will make them the friends of the people. It is a matter of attitude. For this the role of the police has to be re-defined in terms of the present-day requirements of our social and economic objectives in order that this kind of harmonious relationship can be brought about between the police and the people. In this the House can help and assist by giving suggestions, by acting as a bridge between these within their own areas. Because, in the modern context, in the context of today, we do want the police force to be modernised with modern equipments and modern technology. At the same time; we want them to have the right approach and the right attitude. In this I would certainly welcome the assistance of all sections of the House.

We have appointed a high-power training committee to go into all aspects of training because it is at the training stage that the policeman's personality is moulded, so to speak. Therefore, we attach great importance to this Committee.

In the end, I would like to remind the hon. Members that on the 15th August this year our country would be celebrating the 25th anniversary of our independence. One of the schemes relating to these celebrations has been referred to by some hon. friends, that is, the payment of pension to freedom fighters. I have already spoken in this House on that aspect. Therefore, because of shortage of time I would beg of the indulgence of the House that I need not refer to it now.

But it is our earnest hope that celebrations of the Silver Jubilee of our Independence would leave an unforgettable impact on the minds of the children and youth of this country to whom our struggle of independence is now a matter of history. We have drawn up a tentative programme which has also been sent to State Governments. It is our purpose to have not only festivities but also promote activities that may be of permanent and continuing value to the people. There will be strong emphasis

upon improving the quality of life and environment. The mood of self-confidence, the urge towards self-reliance and self-sufficiency and progress towards social justice and economic prosperity will also be reflected in various exhibitions, seminars, monuments etc., proposed for the year beginning on the midnight of 14th August, 1972, with a rededication to the pledge of service to the people in the Central Hall of Parliament. A number of programmes have been proposed for the youth, for it is in their hands that the responsibility lies for continuing the process of nation building. It is our earnest desire that the vision and the ideal that inspired the stalwarts of our national struggle should continue to be a source of similar inspiration for generations to come.

15.32 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS
TWELFTH REPORT

SHRIMATI JYOTSNA CHANDA
(Cachar) : I beg to move :

"That this House do agree with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the house on the 19th April, 1972.

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th April, 1972."

The motion was adopted.

15.33 hrs.

RESOLUTION RE: COMMUNAL
PARA-MILITARY ORGANISA-
TIONS—Contd.

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the Resolution of Shri Inder J. Malhotra for which two hours had been allotted and

25 minutes were taken. The balance is 1 hour and 35 minutes. SHRI Vajpayee may continue his speech.

15.35 hrs.

[SHRI K N TEWARY in the chair]

श्री अटन बिहारी बाजपेयी (बालियर) : उपाध्यक्ष जी, श्री मल्होत्रा जी ने जो प्रस्ताव पेश किया है मैं उसका विरोध करने के लिए खड़ा हुआ हूँ। प्रस्ताव में सरकार से आग्रह किया गया है कि वह देश में साम्प्रदायिक अर्ध-सैनिक संघठनों पर प्रतिबंध लगाने के लिए तुरन्त कदम उठाये। क्या शब्दावली का अर्थ यह है कि अगर कोई अर्ध सैनिक सगठन साम्प्रदायिक नहीं है तो उस पर रोक लगाने की आवश्यकता नहीं है? क्या गैर साम्प्रदायिक अर्ध-सैनिक सगठन मल्होत्रा जी को मजूर है? इसके साथ एक और प्रश्न जुड़ा हुआ है। मान-सीजिए कोई सगठन साम्प्रदायिक है लेकिन अर्ध-सैनिक नहीं है तो क्या उस पर रोक लगाने की आवश्यकता नहीं है? मुझे लगता है कि यह संकल्प एक आन्तिपूर्ण विचार को प्रतिबिम्बित करता है। साम्प्रदायिक कौन है, साम्प्रदायिकता क्या है—ये प्रश्न इस देश में नैकड़ो साल से पूछे जा रहे हैं। अभी तक इन प्रश्नों का ठीक-ठीक उत्तर नहीं मिला। मुस्लिम लीग केरल में सम्प्रदायवादी नहीं है, क्योंकि केरल में वह सत्तारूढ़ दल के साथ सरकार में शामिल है। मुस्लिम लीग केरल के बाहर सम्प्रदायवादी है क्योंकि वह सत्तारूढ़ दल के खिलाफ है।

इस विवाद में जमायते इस्लामी की बड़ी बर्बादी हुई। मैं वृत्तवात्ता हूँ कि जमायते उलेमा क्या है? मैंने जमायते उलेमा के साहित्य को बड़ी गहराई में पढ़ा है। मुझे जमायते इस्लामी और जमायते उलेमा में कोई फर्क नहीं दिखाई देता सिवाय इस के कि जमायते उलेमा कांग्रेस की पिछलागू है, सत्तारूढ़ दल के साथ सम्बन्धित है और इसलिए वह सम्प्रदायवादी नहीं है, केवल जमायते इस्लामी सम्प्रदायवादी है।

सभापति जी, क्या स्वयं सत्तारूढ़ दल साम्प्रदायिकता से अछूता है? 1916 में लखनऊ में कांग्रेस ने मुस्लिम लीग के साथ एक सम्झौता किया था जिसमें पृथक निर्वाचन-क्षेत्रों की बात मानी गई थी। देश का विभाजन 1947 में हुआ लेकिन उसकी नींव 1916 में लखनऊ में रख दी गई थी। जब यह मान लिया गया कि मुसलमानों के लिए अलग निर्वाचन क्षेत्र होने चाहिये उसी दिन दो राष्ट्रीय के घातक सिद्धान्त का बीज बो दिया गया। बाद में कांग्रेस ने खिलाफत का समर्थन किया। इस्तबूत के कोई खलीफा हटाये गये थे, लेकिन उस खिलाफत को आजादी के आन्दोलन के साथ जोड़ दिया गया। मुसलमानों को भारत से बाहर देखने के लिए प्रेरित किया गया। वह खिलाफत सफल नहीं हुई, क्योंकि टर्की के लोगों ने ही खलीफा को हटा दिया। लेकिन क्या कोई इनकार कर सकता है कि खिलाफत आन्दोलन से देश में साम्प्रदायिकता बढ़ी और पनपी। उसके बाद केरल में मोपला उपद्रव हुए। कुछ दिन वह उपद्रव अंग्रेजों के विरुद्ध चलते रहे लेकिन बाद में उसने हिन्दू विरोधी रूप धारण कर लिया। माल इंडिया कांग्रेस कमेटी को उसके सम्बन्ध में एक प्रस्ताव पास करना पड़ा। उन्होंने, केरल में खून-खराबी हुई, अत्याचार और बलात्कार हुए, उन पर अपना खेद प्रकट किया। तब से लेकर आज तक मुस्लिम सम्प्रदाय पर से मुलायम, मोसविर्गों और उलेमाओं का प्रभाव समाप्त करने की दिशा में सत्तारूढ़ दल ने कोई कदम नहीं उठाया।... (अवधान) ...अभी भी नहीं उठा रहे। मैं उसी पर आ रहा हूँ।

श्री इन्द्रजीत मल्होत्रा ने जमायते उलेमा की बात नहीं की है। जमायते उलेमा भी भारत में एक इस्लामी हुकूमत कायम करना चाहती है। मकतूबात शेखुल इस्लाम बाल्युम II, पृष्ठ

[श्री प्रटल बिहारी बाजपेयी]

75, यह मेरे पास है। इसका पत्र संख्या 33। यह 1947 के पहले का है। हिन्दुस्तान दारु-हरब है यह उस पत्र में लिखा है।

“वो उस वक़्त तक दारुल हरब बाकी रहेगा जब तक इसमें कुफ़ को गलबा हासिल रहेगा।” लेकिन 1947 के बाद भी जमीयते उलेमा उसी रबैये पर कायम है। पत्र क्रमांक 64 यह 17 नवम्बर, 1950 का पत्र है, जिसमें किसी पाठक ने पूछा क्या हिन्दुस्तान दारुलहरब है? दारुलहरब का अर्थ है दुश्मन का देश। क्या जवाब दिया गया। मैं उद्धृत कर रहा हूँ

“आप दरयाफत फरमाते है कि इस वक़्त हिन्दुस्तान दारुल हरब है या नहीं और दारुल हरब मे जुमा जायज है या नहीं तो हुजूर हिन्दुस्तान जब से इत-दारे इस्लाम खत्म हुआ जब से ही दारुल हरब है।”

मौलाना हुसैन अहमद मदनी जिन्होंने आज़ादी की लड़ाई में भी हिस्सा लिया था, उन्होंने यह बात साफ साफ कही कि हम हिन्दुस्तान में खालिस इस्लामी हुकूमत कायम करना चाहते हैं। लेकिन सीधे सीधे खाली इस्लामी हुकूमत कायम नहीं हो सकती। इसके लिए हमें अपनी रण नीति बदलनी पड़ेगी। मैं उनके शब्दों को भी उद्धृत करना चाहता हूँ :

“अगर खालिस इस्लामी हुकूमत कायम करने की संवेदना ताकत न हो तो आह्वान उल ज़ररं और अक्षफ उल बलियतैन का ज़रूर बिल ज़रूर अमल में लाया जाय।”

सीधे सादे इस्लामी हुकूमत कायम नहीं कर सकते तो छोटी बुराई के आधार पर पहले विश्व कर एक मुसलहिबा जमात बनायें जिससे कि एक इस्लामी हुकूमत कायम करने का रास्ता खुल जाय। ये जमायते इस्लामी नहीं है,

जमीयते उल उल्मा हैं जो सत्ताखंड दल के साथ सम्बन्धित है, जिनके सदस्य राज्य सभ्य के चुनाव में सत्ताखंड दल की ओर से चुनकर आये हैं। कांग्रेस जन इस दल के खिलाफ एक भी शब्द नहीं बोलते। हिन्दुस्तान में इस्लामी हुकूमत कायम करना सम्प्रदायवादी नहीं है? (व्यवधान)..... अगर है तो जमीयते उल उलेमा को सम्प्रदायवादी कहिए।..... (व्यवधान)..... जलिये हमारी बात आप कुछ मानने तो लगे।

सभापति जी, अभी 5 नवम्बर 1971 को एक बयान शायी किया गया। उस पर दस्त-खत करने वाले हैं जनाब जनरल शाह नवाज, मोहतरम हसन फारुकी, प्रिंसिपल जामिया मिलिया, हज़रत मौलाना असद मदनी। मैं उसको उद्धृत करना चाहता हूँ

“हम नातवा खुदाय अशकिने मजलिसे आमला जमियत उलमाए हिन्द जिनके कमजोर कंधों पर आज जमाअत का भार आ गया है, अपनी तमाम कमजोरियों के बावजूद आलाये-कल्मतुल्ला के लिए अल्लाह के नाम पर हिम्मत किये हुए हैं।

आलाये कल्मतुल्ला का अर्थ है इस्लामी हुकूमत।

एक माननीय सदस्य : इस्लाम के माने दूसरे हैं।

श्री प्रटल बिहारी बाजपेयी : ये इस्लाम के जानकार हैं? लेकिन प्रश्न केवल जमीयते उलेमा का नहीं है। प्रश्न सरकारी पार्टी का भी है। अभी बंगला देश की आजादी की लड़ाई चल रही थी। बंगला देश बन गया। भारत में रहने वाले एक वर्ग को बंगला देश की स्वाधीनता के सपना में हमने जो मदद की वह पसन्द नहीं आई तो उनको संतुष्ट करने के लिए चुनाव में एक बड़ा भारी बोस्टर लावा किया गया। वह हर एक अक्षयार्थ में निकला।

बहु अल्प इंडिया कांग्रेस कमेटी की तरफ से प्रकटित हुआ। उसने कहा गया 'मुसलमान पोस्टर गुफराह न हो।' क्या न हो? मैं उद्धृत कर रहा हूँ।

'हुकूमते हिन्द ने एक मुस्लिम देश को प्राजादी के हसूल के लिए फराकदिली के साथ हर मुमकिन इमबाद वहम पहुँचाई। हिन्दुस्तान के अबाम ने भी पूरे जोश के साथ इन मुस्लिम देश की कौमी अदोजहद मे हाथ बटाया। मुसलमानो को याद दिलाई जाती है कि हुकूमते हिन्द ने इण्डोनेशिया और अरब मुकामिक के साथ भी तम्रावून किया था।' बंगला देश कहता है कि वह एक सेक्यूलर स्टेट है। हमारे मुसलमानो से कहा जा रहा है हमने उनकी इतलिए मदद की कि वह मुसलमान देश है। यह पोस्टर निकालने की जरूरत क्या थी? क्या बंगला देश मुस्लिम देश है, इसलिए हमने उसकी मदद की? और अगर बंगला देश मुस्लिम देश होते हुए भी सेक्यूलर देश हो सकता है तो हिन्दुस्तान हिन्दू देश होते हुए भी सेक्यूलर क्यों नहीं हो सकता? सांप्रदायिकता को नत्मने के अलग अलग गज नहीं हो सकते।

सभापति जी, इसीलिए यह तय होना चाहिए, यह फैसला होना चाहिए कि संप्रदायवाद क्या है, सांप्रदायिक कौन है। केवल राजनीतिक आधार पर ऐसा नहीं हो सकता है। यह एक स्वतंत्र कमीशन तय कर सकता है। यह बात प्रलय है कि प्राज की स्थिति में कमीशन कितना स्वतंत्र होगा, इसमें भी मुझे संदेश है।

राष्ट्रीय एकात्मता के लिए एक परिषद् बनने, उस परिषद् का मैं भी सदस्य था। प्राज-काल उसकी बैठकें नहीं होतीं राष्ट्रीय एकात्मता होने नहीं, परिषद् की क्या प्रावश्यकता है? और अल्प-राष्ट्रीय एकात्मता हो गई तो फिर किसी संकल्प-मंत्र-कीर समझती घोषित किया जाए, संकल्प-मंत्र-कीर सही है? ऐसा लगता है

कि चुनाव के बाद सत्तारूढ़ दल के सामने कोई कोई सवाल नहीं है। गरीबी हटाओ के नारे को किस तरह से अमल में लाया जाए, इसके ऊपर विचार नहीं हो रहा है। काम के प्राधिकार को मूलभूत अधिकारो में किस तरह से शामिल किया जाए, इसके लिए इस सदन में प्रस्ताव नहीं प्रा रहा है। हर बेकार को या तो रोजगार मिले या बेरोजगारी का भत्ता मिले, इसके लिए विधेयक पेश नहीं किया जा रहा है। विधेयक पेश हो रहा है, कथित संप्रदायवादियों के खिलाफ, प्रस्ताव लाये जा रहे है सांप्रदायिक संगठन का गैरकानूनी घोषित करने लिए। ऐसा लगना है एक सत्तारूढ़ दल के सामने और कोई सगर्द नहीं है।

सभापति जी, मैंने उस दिन कहा था कि किसी संगठन को गैर कानूनी घोषित करने की बात करना अपनी हार को मान लेना है। क्या सत्तारूढ़ दल ने अपनी पराजय स्वीकार कर ली। एक तरफ बल कहा गया कि हमें महिलाओं के सौ फीसदी वोट मिले और पुरुषों के 70 फीसदी वोट मिले, फिर भी बहुमत में वोट नहीं मिले यह प्रलय बात है। दिल्ली में दस फीसदी वोट कांग्रेस के कम हो गये इसको मैं चर्चा नहीं करता, लेकिन अगर सारा देश आपके पीछे है और ये सांप्रदायिक पाटिया मक्खी है, मच्छर है, भुनगे है तो इनको मारने के लिए प्राप तोप क्यों चलाना चाहते है? .. (व्यवधान)। कहा जाता है गैर कानूनी करार किया जाए। क्या राष्ट्रीय स्वयंसेवक सघ को एक बार गैर कानूनी करार नहीं दिया जा चुका? उसके बाद क्यों कानूनी बनाया था?

श्री नरेन्द्र कुमार साल्वे : गलती थी।

श्री अटल बिहारी वाजपेयी . गलती थी ?

राष्ट्रीय स्वयंसेवक सघ के स्वरूप में कोई परिवर्तन नहीं हुआ। मैं प्रागणी तरफ से कुछ फर्क तो सत्तारूढ़ दल के माननीय सदस्यों के बले के

[श्री घटल बिहारी बाजपेयी]
नीचे शायद न उतरे, लेकिन इकानामिक एण्ड पोलिटिकल बीकली, यह मेरा अखबार नहीं है। इसमें राष्ट्रीय स्वयंसेवक संघ के सम्बन्ध में एक महाराष्ट्र के अध्ययन किया गया है। उसके लेखक वास्टर एडरसन कहते हैं कि राष्ट्रीय स्वयंसेवक संघ के संस्थापक डा० हेडगेवार पहले कांग्रेस में थे। आजादी की लड़ाई में 1920 में जेल गये, 1930 में गिरफ्तार हुए और नागपुर में 1920 में जो कांग्रेस का अधिवेशन हुआ था उसमें स्वयंसेवकों को संगठित करने का काम डा० हेडगेवार ने किया।

"In late December 1920, the regular Congress session was held at Nagpur .. Keshav B. Hedgewar, the founder of the RSS, was prominent in the politics and social life of Nagpur. At that session, Hedgewar organised the young Congress volunteers. The RSS was later to adopt the name and the uniform of the volunteer group that Hedgewar had organised for the 1920 Nagpur Session "

अगर डा० हेडगेवार कांग्रेस संगठन के भीतर अपना स्वयंसेवक संगठन बनाये तो वह अच्छा है। वह संगठन गणवेश भी पहन सकता है, घूमफारम भी पहन सकता है, वह संगठन शायद परेड कर सकता है। उस संगठन पर कोई आपत्ति नहीं है। वह लोग लाठियां भी लिया करते थे। लेकिन अगर डा० हेडगेवार कांग्रेस से नाता तोड़कर स्वयंसेवक संगठन बनायें तो वह संप्रदायवादी है, वह अनुचित कार्य करते हैं। "हमारे साल्वे साहब जानते हैं कि महाराष्ट्र में अखाड़े की एक पुरानी परम्परा है। अखाड़ों में गदका फरी, लेजिम, तमवार और भासा आदि पहले से सिखाये जाते रहे हैं। अंग्रेजों को भी आपत्ति थी राष्ट्रीय स्वयंसेवक संघ पर। वह भी कहा करते थे कि यह सांस्कृतिक संगठन नहीं है, यह राजनीतिक संगठन है। अंग्रेजों ने अपने कर्मचारियों पर धार. एस. एस. में जाने पर रोक लगा रखी

थी। वह चले गये। अंग्रेजों की जगह जो आये है वह भी अंग्रेजों के चरण बिल्हों पर चल रहे हैं। अब उनके लिए होम मिनिस्ट्री में फाइनें मीट्रूद है। अगर आप बंदी छोड़ी कम बजायें तो मैं सब कुछ कहने के लिए तैयार हूँ। मेरे पास सब कुछ मीट्रूद है। जो कुछ अंग्रेज करते थे वही आज कांग्रेस सरकार कर रही है। उसका कड़ना है कि धार. एस. एस. राजनीतिक संगठन है, वह एक सांप्रदायिक संगठन है, उसमें सरकारी कर्मचारी नहीं जा सकते। क्या इस देश में हिन्दुओं को संगठित होने की इजाजत नहीं दी जाएगी? मैं मानता हूँ कि यह देश सब का है, लेकिन सब का है तो क्या हिन्दुओं का नहीं है? पहले संध पर वैन लगाया गया था। बाद से वह बैन हटाया गया। आज फिर वैन लगाने की चर्चा हो रही है। मैं एक ही बात कहना चाहता हूँ। समय बहुत कम है, बोलने के लिए मसाला ज्यादा है। मैं कांग्रेस के एक नेता के शब्दों को उद्धृत करना चाहता हूँ :

"In the Congress those who are in power feel that by virtue of their authority they will be able to crush the R.S.S. You cannot crush an organisation by using the danda. The danda is meant for thieves and dacoits. After all, the R.S.S. men are not thieves and dacoits. They are patriots who love their country."

यह कहने वाले सरदार बरलभभाई पटेल उस समय के गृह सचिव थे। सरदार के जाने के बाद भी 1962 के चीनी हमले के पश्चात् नेहरू जी के नेतृत्व में गणराज्य दिवस पर जो परेड निकली उसमें धार. एस. एस. को शामिल होने के लिये निमंत्रित किया गया था। 1965 में जब पाकिस्तान ने हमला किया तब देश की बागडोर शास्त्री जी के हाथ में थी। आप चाहे तो शास्त्री जी को भी संप्रदायवादी कह सकते हैं। शास्त्री जी ने धार. एस. एस. के प्रधान श्री गोलबकर को भी सब दलों के नेताओं के साथ विचार विनिमय के बुलाया था। उस समय राष्ट्रीय स्वयंसेवक संघ अच्छा था, आज वह संप्रदायवादी हो गया। संकट के समय उसकी

आवश्यकता होती है। आज संकुचित, सकीर्ण राजनीतिक स्वार्थ को सिद्ध करने के लिए सांप्रदायिकता को मिटाने के बजाय आप उसको बढ़ाने की कोशिश कर रहे हैं।

मेरा निवेदन है कि आप जनता पर भरोसा रलिये। आप लड़ाई कानून से नहीं जनता के स्तर पर लड़ें। साम्प्रदायिकता की लड़ाई दिल और दिमाग में लड़ी जायेगी। कानून सांप्रदायिकता को समाप्त नहीं कर सकता। अगर आप में सहस्र हो तो आप सांप्रदायिकता की जड़ पर कुठाराघात कीजिये। आज शादी विवाह के कानून सब के लिये समान नहीं बने हुए हैं। मेरे मित्र श्री मोहिसन चार शादिया कर सकते हैं, लेकिन मैं नहीं कर सकता। मैं करना नहीं चाहता। मैंने एक भी नहीं की है। लेकिन अगर मैंने एक शादी की होती और दूसरी करना चाहता तो हिन्दू रहते हुए नहीं कर सकता था। क्या यह सांप्रदायिकता को बढ़ाने वाली बात नहीं है।

आज माइनारिटी बोर्ड बनाने की बात कही जा रही है। माइनारिटी किस की? क्या हर मजहब माइनारिटी है, इसका निर्णय होना चाहिए। कानून के सामने सब बराबर होने चाहियें। नौकरियों में सब को समान अवसर होना चाहिये। यदि मुसलमान भाइयों के साथ भेद भाव किया जा रहा है तो इस के लिये जिम्मेदार सरकार है जिसने पच्चीस साल हो जाने के बाद भी इस भेदभाव को समाप्त नहीं किया। लेकिन राइनारिटी बोर्ड की बात करना सांप्रदायिकता को बढ़ावा देना है। सरकार सांप्रदायिकता का निमूलन नहीं करना चाहती। उस का राजनीतिक लाभ उठाना चाहती है। यह प्रस्ताव उसी का एक अंग है। मैं समझना हूँ कि यह प्रयत्न सफल नहीं होगा। सत्ताशुद्ध वल अरा अपने अरेबान में मुह डाल कर देखे। काब के बाद में बैठ कर दूसरों पर पत्थर फेंकने की कोशिश न करें।

SHRI N K P. SALVE (Betul) : With the tremendous and massive verbiage at his command, that the rhetoric and oration of Shri Atal Bihari Vajpayee has been *par excellence* is not a matter of surprise. My only regret is that while trying to make out a case that he was wanting to oppose the resolution, three - fourths of his speech was devoted precisely to condemning communalism in far stronger language . . .

SHRI ATAL BIHARI VAJPAYEE :
Of the ruling party.

SHRI N K P SALVE . . . than that in which we condemn communalism, except that he wanted one particular party, namely the Jamit-ul-Ulema to be condemned for propogating and preaching what according to him constitutes communal discord What he read about the writings of the gentleman representing Jamiat-Ul-Ulema was in very high flawed Arabic and Urdu, and I have not been able to follow the text fully However, I wish to make it absolutely clear that at this juncture, let us forget the legal subtleties of whether or not this resolution is comprehensive enough to include the banning of those para-military organisations which are not communal or the banning of such organisations which are just communal and not para-military.

Let us forget about these things, and let us go to the rest of the problem in resolution itself

15 56 hrs.

[SHRI R. D. BHANDARE in the Chair]

If we go through the resolution and come to the conclusion that communalism sought to be partially arrested by it. Since communalism is one single largest scourge today threatening the forces of Indian nationalism then is Vajpayeeji willing to join hands with us and vote for this resolution and recommend to Government that irrespective of any other consideration, they should start implementing it. Make a small beginning

Any para-military organisation which is engaged in preaching this gospel of cam-

annual discord and communal disharmony and communal hatred should be banned, should be effaced and should be erased from the Indian scene? I do not know what authority that gentleman had of Jamiat ul-Ulema whose writing Atalji read

But I would like to read the activity of a Jan Sangh Member of Parliament in the Fourth Lok Sabha, who also contested against a Union Minister as Jan Sangh candidate and lost in the mid term poll I would like to read out what advice he had to give for the RSS and for the Jan Sangh I quote

"It needs courage to be original. Cowards always made good copyists. Seemg that Indra Gandhi was catching the fancy of the people by her socialistic slogans of ceiling on urban property, scrapping the privileges and privy purses of the princes, tax on agricultural income and other Carib Hatao gimmicks the Jan Sangh leaders not only stabbed in the back the princes with whose money they had come up so far, but at its Ghaziabad meeting on November 27, 1971, it also demanded a ceiling of Rs 2 lakhs on urban property and a maximum living space of 810 sq metres for a family of five persons. The Hindus laughed at this synthetic socialism of the Jan Sangh intended to beat Indira Gandhi in her radical socialism

आपज साथ यहाँ बैठा करते थे। जन सघ के बड़े इम्पाटेंट सदस्य रहे है।

श्री हुकम चन्द कछवाय नाम क्या है ?

श्री नरेश कुमार साल्वे नाम की क्या ज़रूरत है। जिम्मेदार व्यक्ति रहे है। ससद के सदस्य रहे है। इन्होंने एक मंत्री के विरुद्ध मुताब लडा और बुरी तरह से हार गए जैसे जीर भी बहुत से भाई हारे हैं।

श्री हुकम चन्द कछवाय प्रापका नम्बर काले वाला है।

श्री नरेश कुमार साल्वे

Then, I quote further.

'The Hindus laughed at this synthetic socialism of the Jan Sangh intended to beat Indira Gandhi in her radical socialism. The Hindus were already disgusted with Jan Sangh's secular mask.

आपने जो सेक्युलर की बात की उसको कहते है।

"The Hindus were already disgusted with the Jan Sangh's secular mask and angry for making the Hindu supporters vote for Muslim candidates. The Jan Sangh's treacherous and unpatriotic demand to repatriate Bihar Muslims from Banala Desh shocked the Hindu sentiments. The Jan Sangh is destined to die "

This was not a propaganda of the Congress Party

"The Jan Sangh is destined to die even as the Old Congress did. What the country badly needs now and immediately is a genuine Hindu party without any adulteration to meet the silent and emotional demand of 460 million Hindus. It must have an honest Hindu name, even as the Muslim League has its honest name. Parties with cloak names like the Congress, the Jan Sangh, the Socialist, the Swatantrites etc belonging to one could make no one proud "

अब सुनियेगा आर एस. एस. के बारे में क्या कहते है। आर एस. एस से उनको क्या उम्मीद है। आप कहते है कि आर. एस एस' साम्प्रदायिक संस्था नहीं है। उन से सुन ल। वह आपके मन्बर रहे है।

16 hrs

श्री हुकम चन्द कछवाय नाम तो बता दें।

श्री नरेश कुमार साल्वे जल्दी क्या है। मजा आ रहा है। आर एस. एस. के बारे में कहते है

"Let us, therefore hope that the RSS Chief Guruji Golwalkar, a great Hindu, will step out of the stinking secular puddle of the Jan Sangh and jump into the Ganga of Hinduism by founding a new and genuine Hindu political party; but while doing so, let him not pick up those persons of the Jan Sangh who have been the Trojan horses of the Congress. It would be worthwhile for Guruji Golwalkar to find out how many leaders of the Jan Sangh have been on the payroll of the Congress before he sows the seeds of a new Hindu party"

SHRI R. R. SHARMA (Banda) : He is pleading against himself Is he not ?

SHRI N. K. P. SALVE . It does not matter against whom I am pleading. This is the opinion of an MP who used to embellish their own ranks here till yesterday he was the most trusted lieutenant of Atalji. He was made to contest an important election in Madhya Pradesh and he lost in Raipur. I need not now disclose who is the gentlemen.

SHRI ATAL BIHARI VAJPAYEE : Now he is quoting Baburo Patel!

SHRI N. K. P. SALVE : Whatever Shri Atalji may feel about what Shri Baburao Patel has written. . .

श्री अटल बिहारी वाजपेयी : प्राय उन को भ्रोन कर लें ।

श्री नरेन्द्र कुमार साहू: हमारा तो उन को भ्रोन करने का सबाल ही नहीं है ।

MR. CHAIRMAN : Let him not take notice of remarks made by other members.

SHRI N. K. P. SALVE : This is the thinking in the Jan Sangh itself. A responsible person, a responsible member of the Jan Sangh—he may be disowned now for being truthful—has said that the Jan Sangh must unmask itself of what he called synthetic socialism and synthetic secularism,

Today I saw Atalji's indignation at the communal attitude of the Jamiat-ul-ulema. I would only like to say one thing to him: Never mind. In this particular Resolution, may be communal organisations which are not para-military are not included, but assuming that we were to delete the word 'para-military' and say that all communal organisations will be banned and lay down the guidelines, criteria, is he willing to join us ?

Ultimately, Atalji ended by saying that these who live in glass houses should not throw stones at others. Who is living in a glass house ? The country got so indignant at the time of the greatest of tragedies, in Birla House, a disgrace which had been foisted on this nation a disgrace that will live for eternity with us. What happened at that time ? An opportunity was lost. If it is accepted that communalism is a scourge which seriously threatens the entire secular polity of this country, if it is accepted that it is not merely a threat to our secular democracy, not merely a threat to creation of the welfare state, but is in fact a threat to the very existence of our country as a nation, it is high time we made a balanced and realistic evaluation of what was at the root which created so much communal hatred today in the country, so much of communal discord, communal distrust. If anyone were ever to say that the organisations which were preaching the naked gospel of communal hatred, para-military organisations which were indulging in preaching violence and propagating religious intolerance, bigotry and sacrilege of the worst form, were not responsible for spreading this type of communalism. I should only think that the person who accepted such a pleading was more idiotic than the person who made such a pleading.

My respectful submission, therefore, is at least now the time has come to go seriously about our business, to go to the root of the matter and accept the Resolution which has been proposed by Shri Inder J Malhotra to ban this, so that we are able to erase communalism from this country. This opportunity when we have to do does not come so easily. We had an opportunity when Gandhiji was assassinated. The whole country was awake with indignation; the country was in a temper against a

[Shri N. K. P Salve]

particular para-military organisation. They considered it was a communal organisation, and however much that organisation disowned crime, however much that communal organisation disowned criminals, the communal organisation has never disowned the merit and the basic philosophy which led to the assassination and murder of Mahatma Gandhi.

Sir, after that time certain events took place, and the particular organisation was allowed to function in a legal manner. I have always held that it is never possible to really arrest or eradicate or efface such organisations purely by amending the criminal law even if we make a resolution at a time when politically we are strong enough to mobilise public opinion in favour of what we are doing because, Shri Atal Bihari Vajpayee has spoken that after all, if public opinion is there, we need not be worried about the communal forces. I entirely agree with him. But public opinion is with us, plus we want to amend the law. We went to amend the law in a manner that once and for all we are able to take care of this menace against society, against the Indian society. And that is only possible today when we have a leader who has laid before the country, who has put before the country a programme and a policy as a result of which she has received an overwhelming mandate. The trust and the faith of the people is in their leader. The position so far as the political strength of the party, the political strength of the leader is concerned, is unique. It is at this juncture, that it is the easiest possible opportunity for us to mobilise the public opinion in favour of getting rid of these communal, para-military organisations. The time is absolutely ripe.

If Shri Atal Bihari Vajpayee is not propagating a synthetic secularism then I would also request him to join the resolution. Who are covered by this type of organisation is a matter of detail, and he need not have any apprehensions on that score. If the RSS is not in reality a communal organisation, and if it was innocent as the Akalis have been, he need not be scared about it. There is the high court and there is the Supreme Court. After all, what have we been able to do to the RSS?

They have not been able to tax the RSS; the taxation has been long overdue. But that is a different matter. I do not want to bring that question here.

With these words, I wholeheartedly support this Resolution.

*SHRI KRISHNA CHANDRA HAL-
DR (Ausgram) I want to speak in
Bengali.

Mr Chairman Sir, you are aware of the fact that my party—the Communist Party of India (Marxists) is opposed to Hindu or Muslim communalism. We are aware of the fact that the communal organisations and the para-military forces sponsored by these organisations are of no recent origin. When we were waging our struggle for independence, then the British imperialistic forces had given constant encouragement to the communal forces in the country to thwart our efforts for attainment of freedom, and they had tried their best to lead us to a suicidal path. It is a well-known fact Sir, that these British imperialists, taking advantage of the weakness of our freedom struggle, had not only sown the seeds of communalism in our country but they had given all encouragement to such elements to grow and flourish. It is a matter of deep regret that because of the inherent weakness in our freedom struggle and our failure to guide the movement on right lines the country was divided into two. Not only that, our struggle for freedom impeded again and again by these communal forces but still today, after 25 years of attainment of independence, we find that the forces continue to be at work. We wanted to set up a secular society in this country which would be free from exploitation. But we find that even after independence, the British and American imperialists through CIA and other organisations are continuing to encourage the communal feelings in the country with a view to impeding our progress towards prosperity. Today, when the working class, the peasants, and the poor are all struggling hard for bettering their condition and when the peasants are struggling for gaining the ownership of

* The original speech was delivered in Bengali.

land, we find that the capitalists are using these communal organisations and the paramilitary forces to break up their struggle and to frustrate their efforts. Therefore, I, on behalf of our organisation, and party want that in the interest of the prosperity of the country, in order to help set up a society free from exploitation and to set up a real socialistic society, all para military communal organisations should be banned in the country. It is true that we have some fundamental differences with Government's concept of a socialistic society still I feel that for attainment of the above objectives, it is necessary to ban such organisations and I want that Government should make some sincere effort in this direction. We have also the experience that communal riots and communal feelings were fomented among people on regional basis also. When the United Front Government came in power in West Bengal, there was a wave of jubilation among the peasants and the working class and exploited masses for they got an opportunity to put an end to all forms of exploitation but the vested interests had encouraged communal riots in Hooghly to frustrate their efforts. In Jagaddal too such riots were engineered but we had suppressed these incidents with a strong hand. We have seen, Sir, that again and again, the struggle of the exploited masses, the working class, peasants and workers was thwarted by the imperialist forces through exploitation of the communal forces in the country. Therefore, we have to take firm step against these organisations. The Britishers had ruled this country for long by exploiting the communal sentiments and through their policy of divide and rule. Unfortunately, 25 years after independence such forced continue to be active in our country which are activated to retard all our progressive movements for achieving the betterment of the masses. We, therefore, want that an atmosphere be created in the country where these communal forces do not get any opportunity to enter into politics. But, mere passing a legislation will not suffice. This Government profess to take steps against the monopoly capitalists in the country. But we find that black money to the tune of even thousand crores is still floating in the country. What have you done about it? Along with the law what is needed is that we have to create a political situation in the country where such elements will not be able to grow and flourish

but I doubt if the party in power has either the intention or the capacity to deliver the goods for in the communal incidents which had taken place at Jagaddal, the Congress Party had its hand in the affair.

Therefore, we have to clear our mind from all obsessions and we have to take some realistic measures to tackle the menace of communalism. To achieve this objective, everyone in the country irrespective of his religion and politics has to come forward and we have to put up a common and concerted strive against it. A mere ban on such organisations will not be enough to stem the evil because even after the ban, these organisations can function in an illegal way and they will try to attain their objectives.

Therefore, we feel that we have to take firm action against these organisations to enter the political sphere of our country and with these words, Sir, I conclude my speech.

श्री सतपाल कापूर (पटियाला): चैयारमैन साहब, मैं अपने दोस्त जो सी० पी० एम० के अभी बोले, उन के रिमाक्स से बिलकुल इति-फाक करता हूँ कि अंग्रजों ने फिरकापरस्ती को हमारे देश में डिवाइड-एण्ड-रूल के ढंग से इस्तेमाल करने की कोशिश की। बाज बाजादी के 25 साल के बाद भी इस मुल्क में ऐसी ताकतें मौजूद है जो इस सारे मुल्क को तकसीब करना चाहती है। जो फिरकापरस्ती की बिना पर इन मुल्क में एक नया ज़हर पैदा करना चाहती है। पिछले जो वाक्यात है, अगर हम उन को ध्यान से देखें तो हमें नज़र आता है कि फिरकापरस्ती के ज़हर ने महात्मा गांधी को कत्ल किया। आज हमारे घटल बिहारी बाजपेयी जी कहते हैं कि उन्हें इस रेजिम्सूखन पर एतना ज़ नहीं है, लेकिन यह फसला हीना चाहिये किसी कमीशन के ज़रिये कि फिरकापरस्त कौन है? मैं उन से पूछना चाहता हूँ— दिल्ली से 70-80 मील दूर पानीपत में हमारे बाजादी की लड़ाई के पुराने जर्नल भी कान्ति

[श्री सतपाल कपूर]

कुमार और उस के साथियों को चार साल पहले जिन्दा बसाया गया—वे लोग कौन थे ? दिन-दहाड़े दोपहर के दो बजे खुले बाजार में उन को जलाया गया, वे जलानेवाले कौन थे ? क्या अटल बिहारी वाजपेयी, कछवाय जी, जगन्नाथ राव जी, इन को मालूम नहीं है कि वे लोग कौन थे ? इन को सब मालूम है ..

श्री महेश्वर सिंह गिल (फीरोजपुर) इन के साथी थे ।

श्री सतपाल कपूर . इनके साथी थे, यह दुस्त कहा गया है । हमारी आज की सोमायटी की सरमावेदार कायम नहीं रखना चाहता है । आज इण्डियन कैपिटलिस्ट और बर्ड्स कैपिटलिज्म चाहता है कि इस मुल्क में फिरकापरस्ती की ताकतें बढ़ें । यह जरूर चाहता है कि आर० एम० एम० जैसी ताकतें, जमायत इस्लामी, शिव सेना, भकाली पार्टी, इस किन्म की रीजनल फोर्सेज...

श्री के० एन० तिवारी (बेतिया). मुस्लिम लीग का भी नाम लीजिये ।

श्री सतपाल कपूर मुस्लिम लीग भी है ।

श्री कुलिकार अली खां (रामपुर) मुस्लिम मजलिस ।

श्री सतपाल कपूर अगर मैं जमायते इस्लामी का जिक्र करूँ तो उन को खुशी होती है, लेकिन आर. एस. एस. का जिक्र आ जाय तो वेहरे की रीनक उड़ जाती है, यह हालत हो जाती है । आज इस मुल्क को मजबूत बनाने के रास्ते में रुकावट कौन है ? क्या जनता रुकावट है ? क्या यह पार्लियामेंट रुकावट है ? न जनत रुकावट है, न पार्लियामेंट रुकावट है । इस मुल्क की तरक्की में रुकावट है जो फिरकापरस्त पार्टिया है, जो फिकापरस्त लोग है । वह चाहते हैं कि वह मुल्क सक्तीम हो ।

यहाँ कहा गया कि बंगला देश के मायने में उन्होंने हमारी इमदाद की । इस बात को बड़ी खर्चा हुई । बंगलादेश और पाकिस्तान किन लोगो वे बनवाया ? पाकिस्तान बनने की बुनियाद क्या है, आप इस पर गौर करें । पाकिस्तान बन गया, वह अलग हो गया, बंगला देश बन गया, वह अलग हो गया लेकिन उन की बुनियाद क्या थी अगर हम फिकापरस्त लाइन पर चलने तो क्या बंगला देश बनता ? क्या मुल्क मजबूत होता । आज हमारा मुल्क मजबूत है । आज हम और आप अपनी बात मजबूती से कह सकते है । लेकिन अगर पंजाब में अकाली पार्टी पंजाब मुँके को अलग कर ले, शिव सेना वाले अलग महाराष्ट्र की बात चला दे या आर. एस. एस. वाले सेटल इंडिया में गड बड करे तो यह मुल्क कहा जायेगा ? यह गारत हो जायेगा । इस फिकापरस्ती के जहरीले तत्वो को रोबने के लिये जरूरी है कि हम पैरा मिलिटरी आर्गनाइजेशन जो बने हुए है उन को क्रश करे । यह सिर्फ इस मुल्क को ही कमजोर नहीं करना चाहते है, सारी दुनिया को कमजोर करना चाहते है । अगर यह मुल्क बिस इ टेग्रस हो जाये तो कौन मजबूत होता है ?

यह आर एस. एस. वाले हमारे नौजवान बच्चों को क्या सिखलाते है ? यह सिखाते है जुनून । हम को जुनूनी बनाना चाहते है । यह बतलायेंगे कि हिन्दुस्तान के सही मालिक हिन्दू है और हिन्दुओ की सुप्रीमसी होनी चाहिये । बाकि सब लोग उन के गुलाम होंगे । हिन्दुओं में अपर क्लास है, शूद्र और हरिजन सब उन के नीचे रहेंगे ।

श्री हुकम चन्द कछवाय. यह गलत बात है । बिल्कुल गलत बात है । यह मत कहें ।

श्री सतपाल कपूर: यह राजमाता की मेहरबानी से यहाँ आ गये और आ कर इतना

शीर मचाते है। जिन का सारा सिस्टम फिकर्ना परस्ती पर कायम हो, वह धार० एस० एस० के लोग सारे मुल्क के तीजवान को गुमराह करेगे। मैं पूछूया कि इस जुनून की जिम्मेदारी आज किस पर है ? अभी एक वाक्या हुआ पजाब के दोनानगर मे यह भी एक जुनून था, जलंधर मे एक वाक्या हुआ। उस वाक्ये की जिम्मेदारी किन लोगों पर है। वही फिकर्नापरस्ती का जहर उस के लिये जिम्मेदार था।

श्री हुकम चन्द कछवाय यह सब आप का काम है। आपने फैलाया है। आप करवाते रहे है।

श्री सतपाल क.पूर यह लोग चाहते है कि मुल्क तकसीम हो जवान के नाम पर, मजहब के नाम पर। यह लोग सही मानो मे मुल्क की तरक्की मे रुकावट है। चाहे इस के लिये जिम्मेदार हो आर एस एम. के लोग। चाहे जमायते इमसलामा वाले, चाहे शिवसेन वाले, चाहे आकाली पार्टी वाले चाहे रीजनल पार्टीज, चाहे कम्युनल पार्टीज और सेक्टेरियन पार्टीज उन की जगह इस मुल्क म नही होनी चाहिये। इस मुल्क के लोग फिकर्नापरस्ती को पमन्द नही करते।

श्री बाजपेयी कहते है कि हमे चुनाव मे मुकाबला करना चाहिये। अभी हम जनता मे एलेक्शन कराने के लिये गये। उस के बाद आप को हालत क्या हुई है वह आप को मालूम है। 1969 मे जब एनेक्शन हुआ तब आप लोगो की तादाद 44 थी, उस के बाद एलेक्शन भ गये तो 22 ही रह गये, अगर दुबारा जायेंगे तो शायद सात ही रह जायेंगे। कई जगहो पर तो भ्रम की ही आप का दीपक गुल हो गया। जनता में हम गये, जनता ने फैसला किया। लेकिन जनता को दुबारा गुमराह करने की कोशिश की जा रही है। (अपबन्धन) हम जनता में थे, हम जनता में है और जनता में रहेंगे।

इस का कोई सवाल नही है। लेकिन जनता को गुमराह करने के लिये जा एक नया जहर फैलाने की कुछ लोग कोशिश कर रहे है उस को खत्म करना बहुत जरूरी है। यह लोग क्या सिखलाते है ? लाठीवाजी, छुरेवाजी। वह कहते है कि हिन्दू वह है जो इस मुल्क मे गैरहिन्दुओं को अपन शरीर बना कर रखे। यह उन का फिलसफा है।

श्री हुकम चन्द कछवाय . गलत। जिल्कुल झूठ, सफेद झूठ।

श्री सतपाल कपूर . यह लोग कहते है कि इस मुल्क की तरक्की तब होगी जब यहा पर हिन्दू फिलसफा फैले मे हिन्दू.फिलसफा के खिलाफ नही हू। मैं भी हिन्दू हू, लेकिन जो हिन्दुइज्म के नाम पर इस मुल्क को तकसीम करना चाहते है, जो हिन्दुइज्म के नाम पर मुल्क खत्म करना चाहते है ...

श्री हुमचन्द कछवाय पाकिस्तान किस ने बिया ?

श्री सतपाल कपूर. हमे मालूम हुआ कि हिन्दुओ के नाम पर अहमदाबाद मे फसाद हुए। उस मे आप का हिस्सा था।

श्री अटल बिहारी वाजपेयी रिपोर्ट भ्रा गई है।

श्री हुकम चन्द कछवाय बगो की एन्ववायरी रिपोर्ट है, उस से पता चल जयेगा वहा क्या हुआ है।

सभापति सहोदय. जब कोई बोलता है तब आप बीच मे मत बोलिये।

श्री छटम बिहारी बाजपेयी. मेरा सुझाव है कि आप हम को बाद में समय दे दें जबाब देने के लिये।

सभापति महोदय ऐसा वचन तो कभी नहीं मिलता ।

श्री भद्रल बिहारी बाजपेयी तब तो बीच में टाकेना पड़ेगा । अगर हम लोग चुप रहे तो इस का मतलब यह होगा कि हम रजामन्द हैं ।

श्री सतपाल वपूर उस पिरोट में कहां कहा आर. एस एस का जिक्र नहीं आया ? मैं श्री बाजपेयी से कहना चाहता हू कि पहले यह फैसला हो जाये कि फिर्कापरस्त कौन है । इतनी उम्र उन की हो गई पार्लियामेंट में बैठे बैठे और इस मुल्क की सयासत में हिस्सा लेते । महात्मा गांधी का कत्ल उन्हीं की आँखों के सामने हुआ । पानीपत में क्रान्ति कुमार और उन के साथी जिन्दा जला दिये गये, अहमदाबाद में फसाद हुए, गुजरात में फसाद हुए, बंगाल में फसाद हुए । क्या आज तक श्री बाजपेयी को पता सही चला कि फिर्कापरस्त कौन होते हैं ? (व्यवधान) मैं चाहता हू कि इस के लिये कमिशन बने । क्या आप नहीं चाहते कि इस राष्ट्र में जो बुराईया हैं वह दूर हो ? यहा पर जो पैरा मिलिट्री ऑर्गेनाइजेशन है क्या आप नहीं चाहते कि उन के लिये कमिशन बने ? हम ने प्रमेडमेट दिये, हम ने सुभाष दिये । आप ने कोई प्रमेडमेट नहीं दिया । आप क्या चाहते हैं कि इस तरह की राजनीति यहा चले ? आप हम से कहते हैं कि जनता में चलें । मैं मानता हू कि सिर्फ विधान बनाने से, कानून से काम नहीं चलता । लेकिन उस विधान के लिये फिजा आज है । अगर फिजा न होती तो स्टेट प्रसेम्ब्लियो में जन संघ की और जन सघ की तरह के दूसरे फिर्कापरस्तों का बह हाल न होता जो हुआ है ।

इन शब्दों के साथ मैं इस रेबोल्यूशन की पूरी तरह से तार्ईद करता हू

श्री बसन्त साठे (मकोला). सभापति महोदय, मैं इस विषय पर इस लिये बोलने आया

हुआ हू कि साम्प्रदायिक और पैरा मिलिट्री संगठन जो हैं उन में दुर्भाग्य से, श्री अटल बिहारी बाजपेयी माने या न मानें, आर. एस. एस. की भी एक सस्था ऐसी है जो शामिल है । उस का भी उन्हीं में शुमार होता है । मैं आर. एस. एस. को काफी नजदीक से जानता हू । मैं नागपुर का रहने वाला हूँ और आर. एस एस के प्रारम्भ से ही उस का इतिहास मुझे मालूम है । उस की अच्छाईया भी मालूम हैं और बुराईया भी मालूम हैं । जो अच्छाईया हैं मैं उन का भी जिक्र कर सकता हू । भारतीय ससृति में जो कुछ अच्छी बातें हैं, बचपन से नौजवानों के, युवकों के विद्यालयों के दिलों पर उक तत्वों का, उसूलों का और उन के मूल्यों का असर डालने का काम इस सस्था के द्वारा हुआ है, यह मैं जानता हू । लेकिन सब से दुर्भाग्य की बात जो है उस की तरफ मैं श्री बाजपेयी और इस सदन का ध्यान आकर्षित करना चाहता हू ।

बचपन से खेल कूद के बहाने विद्यार्थी और युवक इक्टें होत और वौद्धिक प्रगति के नाम पर उन के क्रिमाग पर डा० हेडगवार और उनके साथी अपना प्रभाव डालते । लेकिन उन के बाद जब यह सस्था बनी और जिब तरह से वह भागे बढी तब इस सस्था पर सब से बडा प्रभाव और आदर्श यदि किसी का था तो वह हिटलर का था । यह हमारे बोधिक बर्ग में बार बार भरा गया है गांधी जी के बारे में कि वह एक नपुसक थे क्योंकि वह सारे देश की र्चण बना रहे हैं । नौजवानों को दिमागो में हिन्दू राष्ट्रवाद के विचार ठूसठूस कर भरे गए जोकि अत्यन्त संकीर्ण विचार थे । कौन से विचार ? मुसलमानों के प्रति द्वेष । इतिहास की बातें बताई गई जो एकतर्फी थीं । कौन से हिन्दुत्व की बात आप कह रहे हैं । सकुचित हिन्दुत्व की बात । वैदिक विचार की बात सिखलाते जहा चातुर्वर्ण कहीं था ही नहीं । आज जो आप हिन्दुत्व की बात कर रहे हैं वह चातुर्वर्ण के ढाँचे के अन्दर बनी हुई हिन्दुत्व की बात कर रहे हैं । इस लिये

आप हमेशा हिन्दू बर्सेस मुसलमान, हिन्दू बर्सेस क्रिश्चियन की बात करते हैं। उम चानुबर्ण की विचार ने नौजवानों पर अपना अमर दिखाया। आपने कहा कि अभी समय आने को है, राष्ट्र की तैयारी के लिए डिल करिये, पैरेड करिये, राम रामी कीजिये, तलवार चलाइये, राष्ट्र की आजादी के लिए जब पूरी तैयारी बन जाएगी जब बहुत बड़ी सख्या बन जाएगी तब अंग्रेजों के खिलाफ हम लड़ लगे, तब हम देख लेंगे। अभी समय नहीं आया है। 1942 का आन्दोलन आया। शायद घटल जी उस वकन भार एस एम मे थे या नहीं मुझे मालम नहीं है। उन्होंने कहा कि 1942 के आन्दोलन मे आप भी शरीक हुए थे।

श्री अटल बिहारी वाजपेयी मे उसमें था।

श्री बसन्त साठे आर एस एम के लोग 1942 के आन्दोलन मे शरीक नहीं हुए।

एक माननीय सदस्य तैयारी कर रहे थे।

श्री बसन्त साठे सर सेनापति मातण्डराव जो इस पार एस एस से बाहर आ गए और उन्होंने कहा कि अगर यह समय नहीं है तो कौन सा समय हो सकता है, अब हम आजादी के आन्दोलन मे नहीं आगे आता कब आयेगा। इस तरह से आर एस एस आजादी के आन्दोलन मे बही आया।

आप पूछते हैं कि पाकिस्तान के निर्माण के बास्ते कौन सी विचारधारा जिम्मेदार है। मैं समझता हू कि यही विचारधारा जिम्मेदार है। आपने यदि व्यापक विचारधारा देश के सामने रखी होती, हिन्दू धर्म की बराबरी मुस्लिम धर्म से, हिन्दू धर्म की बराबरी क्रिश्चियन धर्म से म की होनी तो पाकिस्तान का निर्माण न होता। हमारी संस्कृति मे जितने अच्छे विचार थे, वैदिक संस्कृत की जितनी प्रच्छादिया थी और जो विश्व व्यापी विचार थे, सारी मानवता के विचार थे, उन विचारों को तो आपने छोड़

दिया और आप नीचे उतर आये, नीचे के स्तर पर आ गए और द्वेष की भावनाये आपने नौजवानों के दिलों और दिमागों मे भर दी और इस कारण मे हमारे युवक संकीर्ण विचारों के, संकुचिन् विचारों के बन गए। जब आपने हिन्दू राष्ट्रवाद के विचार बार बार, हमारे युवकों के दिलों और दिमागों से घुमड़े तो उसके विरोध मे मुसलमानों मे भी वैसे ही संकीर्ण विचारों के लोग बने और यही वजह है कि पाकिस्तान बना—

श्री अटल बिहारी वाजपेयी खिलाफत पहले आई या आर एस एस पहले आया।

श्री बसन्त साठे मुर्गों पहले हुई सा अडा पहले हुआ, इसमे कोई फर्क नहीं पडता। सवाल यह है कि साज पाकिस्तान के विचार को किस ने दफनाया? कांग्रेस ने, सैक्युलर कांग्रेस ने उसको दफनाया। बंगला देश मे हमने उसको देखा। वे भी सैक्युलर विचारों को मानने वाले हैं और हम भी सैक्युलर विचारों की मानने वाले हैं। हिन्दू राष्ट्रवाद ने नहीं दफनाया। पाकिस्तान के विचार को हिन्दू राष्ट्रवाद दफना नहीं सकता। किसी भी सम्प्रदाय को ले कर, धर्म के विचार को लेकर यदि कोई जानिवाद बढाता है तो उस पर रोक लगनी चाहिये। उम से पैरा मिलिटरी हरकतें भी आ जाती है। वाय एकाउंटम अगर लकड़ी लेकर चलते है तो उस मे कोई हरज नहीं है। घुमाडे है उनका कोई हरज नहीं है। दूसरा संस्थायें भी ऐसी हो सकती है। लेकिन जहा साम्प्रदायिक विचारों को युवकों के दिमागों मे, मस्तिष्क मे जहर की तरह से घुलाया जाता है, ठूसा जाता है, उनके दिमाग बन्द कर दिए जाते है, एक मानव बन कर वे जिन्दा नहीं रह सकते है, ऐसी जब उनकी हालत हो जाती है तो उससे खतरा होना स्वाभाविक है। इसको रोकना जाना चाहिये। इस तरह की संस्थाओं पर पाबन्दी लगनी चाहिये। कानून से भी यह सीज हो सकती है। आखिर

[श्री बसन्तराव पुरुषोत्तम साठे]
कानून क्या है ? ला इज रीथिंग बट रिफ्लैकशन
भाफ दी बिल भाफ दी पीपुल—

सभापति महोदय प्रापका समय खत्म हो
गया है।

श्री बसन्त साठे एक वाक्य मे मे खत्म कर
रहा हू।

अभी एक ताजा खबर मिली है। उस्मानिया
यूनिवर्सिटी के एक जार्ज रेड्डी नाम का विद्यार्थी
जो बडा होशियार विद्यार्थी था, उसको मार
डाला गया है। अटल बिहारी जी जब किसी
का कत्ल हुआ तो बड़ी अनुकम्पा से कह रहे थे
कि बिषवा मा की क्या हालत होती होगी। मैं
कहना चाहता हू कि यह विद्यार्थी जो वहा मारा
गया है इसकी भी जाच होनी चाहिये। वह
लडका भी किसी मा का था उस मा का वह
लडका वापिस नहीं आ सकता। कारण क्या था?
वहा भी जातिवाद का जहर फंलाया गया था
(इंटरकाज) वहा भी मार एस एस की शाखा
है। वहा भी अखिल भारतीय विद्यार्थी परिषद
की शाखा है। वहा यूनिवर्सिटी यूनियन का
चुनाव था। उसकी वजह से यह झगडा हुआ
और उस मे वह मारा गया।

अन्त मे मैं इतना ही कहना चाहता हू कि
यह जो रेजोल्यूशन आया है, इसकी मैं पूरी
सहमति करता हू, इसका मैं समर्थन करता हू
और मैं चाहता हू कि इस तरह का कानून
अवश्य बने। धन्यवाद

*SHRI J M GOWDER (Nilgiris)
Mr Chairman, Sir, though the objective of
the Resolution moved by my hon friend,
Shri Malhotra, from the ruling Congress
Party, is laudable I would like to ask of
the Government why on their own they
have not brought forward a legislation to

ban such para-military organisations even
after so many years of experience and why
it should be left to a Member of the ruling
party to move such a Resolution on the
Private Members' Day Can you appre-
ciate the hesitation of years on the part of
the Government in bringing such a legis-
lation, which should have been enacted
immediately after the assassination of the
Father of the Nation, Mahatma Gandhi?

I am of the view that we will not be
able to achieve of the objective of the Reso-
lution if it has been brought forward here
keeping in mind certain political organisa-
tions which the ruling party does not want
to grow in stature If there is any internal
danger from such paramilitary forces, you
have the right to frame a legislation for
that purpose During the recent Indo-Pak
War or during the Chinese Aggression in
1962, did these para-military forces create
any trouble within the country? If they
had done so, why did you not ban them
as early as 1962?

The very fact that you have not thought
of banning these para military forces proves
that they have not been of any nuisance
value within the country I am not able
to appreciate the hurry in doing this now

Though the ruling party has been pro-
fessing on platforms of all sorts that it is
committed to the establishment of a secular
State, the Government have been encourag-
ing different religions in our country The
different religions in our country have
grown in strength because of the faulty
policies of the Government Even today
we have got a Hindu University and a
Muslim University, which are Central
Universities How can we say that the
Government have not been soft to the
supplications of different religions? Only
the other day, our Planning Minister while
speaking in Rajya Sabha stated that India
is only a multi-lingual country and not a
multi racial country If a Cabinet Minister
of the Central Government says that India
is not a multi-racial country, how can it be
said that para-military forces have been
organised by certain races in the country

*The original speech was delivered in Tamil.

SHRI K.K. SHETTY (Mangalore) : Shri Subramaniam is not the authority.

SHRI J. M. GOWDER : Very glad. I am glad that this statement has come from the Congress side.

SHRI VASANT SATHE : The question is whether you belong to the human race.

SHRI J. M. COWDER : I am glad that you have disowned your own Minister. On the one hand the Central Minister says that there are no races in the country. Naturally it means that there cannot be para-military forces organised on racial basis. On the other, Shri Malhotra wants to ban such para-Military organisations. It seems that the ruling party is at cross purposes. I have referred to this because the Ministers make statements without realising the consequences. They should be cautious in making such statements.

What has been happening during the elections? The ruling party selects the candidate of a particular religion, community or caste for a constituency where that particular religion, community or caste is in predominant majority. Is this not fostering casteism, communalism or religious fanaticism in the country by the ruling Congress Party? The Government and the ruling Party have been giving fillip all these years to fissiparous tendencies in the country. You are living in a glass house and if you throw stones at somebody outside, you must be prepared for the consequence. Living in such a glass house all these years and after giving direct and indirect encouragement to different communities, castes and religious groups, if you throw stones at others, naturally you will be hit back. You know, Sir, that the reorganisation of the States was done on linguistic basis. The Congress Government at the Centre did this. After independence, the Congress Government, remaining continuously in power, have been piling up mistakes after mistakes. Even now the Government have not come forward with a legislation to rectify some of them. A Resolution has been sponsored by a Member belonging to the ruling Party. It

seems that the Government have no guts to own their mistakes and to come forward with proposals to rectify them.

What is happening in Christian Missions and Convents? The christian youths are being given training in all sorts of things. You can blame R. S. S. for giving para-military training. If the Sikhs happen to do that, what are you going to do? Even now in temples belonging to certain religions, other people cannot enter. If inside these temples there are arms and ammunition dumps with guns, swords, spears, what will you do? Such things are widely reported in the Press. Temples are also run exclusively by different religious groups in the country. Can you bring a comprehensive legislation for curbing such tendentious growth? Before a Resolution of this nature is brought before this House, these things also should be borne in mind.

When there is internal danger from such para-military organisations, at the moment you have got Defence of India rules under which you can take action. After all, R S S. trouble is a mosquito bite. Do you require a legislation for that purpose, Can you not try to meet it by Gandhian methods or by democratic processes which the Government profess to practise? I wonder whether by legislation the Government would be able to crush the growth of such undesirable forces in the country. According to me, it is a social problem which should be tackled at social level by resorting to constant purposeful propaganda among the people. Whether this Resolution is going to be accepted or not whether the Government bring forward a legislation for this purpose or not, I would request the ruling party and the Government to ponder over these issues and then try to formulate meaningful legislative action if necessary. Then only the ruling Party can safeguard itself against repetition of mistakes being committed all these years. With these words, I conclude.

श्री भोवेल्ल भा: (अयनगर): समापति महोदय, माननीय सदस्य, श्री मल्होत्रा, ने यह जो प्रस्ताव रखा है, उस के बारे में हमारे मित्र,

[श्री भोगेन्द्र झा]

श्री वाजपेयी, ने शुरू में ही कुछ साबल उठाये। उन्होंने पूछा कि क्या इस प्रस्ताव की मंशा यह है कि एक संगठन साम्प्रदायिक है, लेकिन अर्द्ध-सैनिक नहीं है, तो क्या उस पर रोक न लगाई जाये, या कोई संगठन अर्द्धसैनिक है—कवायद या व्यायाम आदि कराता है, लेकिन वह साम्प्रदायिक नहीं है, क्या उस पर रोक न लगाई जाये। मैं समझता हूँ कि यद्यपि श्री वाजपेयी का भाषण बहुत ही प्रभावशाली था, लेकिन नह प्रथिक प्रभाव नहीं डाल सका, क्योंकि वह इस फुर्क को स्पष्ट नहीं कर पाये और उन्होंने अपने सबालों का खुद कोई जबाब नहीं दिया।

उन्होंने मिसाल दी जमियत-उल-उलमा की। वह इस के साथ हिन्दू महासभा और धार्मिक समाज आदि संस्थाओं को भी जोड़ सकते हैं। ऐसी संस्थायें हैं, जो एक मजहब के विश्वास में, एक विशिष्ट कायदे और रास्ते में आस्था रखती हुई उस पर अमल करती हैं। उन से किसी को मतभेद हो सकता है—और है। मगर इस प्रस्ताव की मंशा उन पर कानूनी रोक लगाने की नहीं है और मैं समझता हूँ कि नहीं होनी चाहिए।

हमारे देश का यह पुराना रिवाज और परम्परा भी रही है कि इस तरह के विश्वासियों को, मजहबी यकीनों को, कानून के जरिये तय न किया जाये, उन पर कानून की बन्दिश न लगाई जाये और उन के बारे में कानून की मदद या सहारा न लिया जाये। यह बात आम जनता के विश्वास पर छोड़ दी जाये।

श्री वाजपेयी को यह सन्देह है कि वायद यह प्रस्ताव धार. एस. एस. के बारे में ही है। मैं समझता हूँ कि अगर यह सन्देह है, जो गैर-मुनासिब नहीं है, तो उस का खंडन उन्होंने नहीं किया है। इस प्रस्ताव का यह मतलब नहीं है कि अगर देश में ऐसे अर्द्धसैनिक स्वयंसेवी संगठन हों, जो साम्प्रदायिक न हों, तो उन पर रोक

लगाई जाये। जो कोई स्वयंसेवक दल बनें, वे देश-सेवा कर सकते हैं, किसी पार्टी के सहायक हो सकते हैं। उन पर रोक लगाने का सबाल नहीं है।

16.49 hrs.

[SHRI K. N. TIWARY in the Chair]

जो दल राजनैतिक है और साम्प्रदायिक भी,—जैसे, जनसंघ एक राजनैतिक दल है और हमारी समझ में वह पूरी तरह से साम्प्रदायिक भी है—उन पर भी रोक लगाने का सबाल नहीं है क्यों नहीं है? श्री वाजपेयी ने पूछा कि क्या जनता पर भी विश्वास नहीं है जनसंघ खुल कर एक राजनैतिक दल के रूप में सामने आता है, इस लिए जनता को यह भ्रवसर मिलता है कि वह उस को अपना सके या टुकरा सके। चूँकि हमें जनता पर विश्वास है, चूँकि जनतांत्रिक तरीके से इस रोग का इलाज हो सकता है, इस लिए उस पर कानूनी बन्दिश लगाने की मांग नहीं की जा रही है। लेकिन धार० एस० एस० ऐसी जमात है, जो राजनैतिक होने का दावा नहीं करती है।

श्री हुकम चन्द कच्छवाय: और हैं भी नहीं। वह मजहबी होने का दावा नहीं करती, वह साम्प्रदायिक है, धार्मिक है यह भी उस का दावा नहीं है। सिर्फ सांस्कृतिक हो यह भी उस का दावा नहीं है। और कोई मत-परिवर्तन, धर्म-परिवर्तन उस का उद्देश्य हो, जैसे धार्मिक समाज शुद्ध करता है या कोई उलेमा दुनिया को इस्लाम के रास्ते पर लगाना चाहता है, यह भी उस का न यकीन है न अभस है। फिर वह है क्या चीज? मैं आप के जरिए सबन का धार खास कर जो हमारे मित्र हमारी बगल में बठे हुए हैं उन सब से आपहूँ ककंगा कि इस बात पर वह सोचें और इस पर वह ध्यान दें कि भारत को लोक सभा में आज हम बैठे हुए हैं, यह पार्लियामेंट है, यह भारत नाम का देश अस्तित्व में है या नहीं? भारतीय नाम की कोई समझ, कोई चेतना, कोई हमारे संस्कार

और जो संविधान हमने बनाया है, उस के आधार पर हमारी समझ है या नहीं और जो इस का खण्डन करे, जो इस भारतीय आधार का ही खण्डन करे तो क्या उस समझ के बारे में हमें कोई निर्णय सामूहिक रूप से लेने की आवश्यकता है या नहीं ?

सभापति महोदय, मैं नहीं चाहता हूँ कि गलत तरीके से या गलत उद्धरण दे कर के, गलत जिक्र कर के मैं इस को दूसरे रास्ते पर ले जाऊँ . . .

सभापति महोदय देखिए, सुनिश्चित, एक बात समझ लीजिए। जो यह लिस्ट है यह अगर चले तो तीन दिन तक यह लिस्ट चलेगी। . . . (व्यवधान) . . .

श्री अटल बिहारी वाजपेयी चलने दीजिए। इस से अधिक महत्वपूर्ण विषय आज देश के सामने और कोई नहीं है . . .

सभापति महोदय नहीं, ऐसी बात नहीं है। और भी जितने विषय हैं वह भी महत्वपूर्ण हैं।

श्री बसंत साठे अटल जी कोल लिए तो सब मुझे की बात तो आ ही गई है। अब और ज्यादा बहस क्या करनी है ?

सभापति महोदय. इसलिए मेरा तो यह ख्याल है कि कोई पक्ष चाहता है कि यह बैन हो, कोई चाहता है कि यह बैन न हो। वाट अगर होगा तो उस में सब मत आ जाएंगे। इसलिए अब इस पर और ज्यादा हाउस का टाइम न लेकर के जो इससे ज्यादा इम्पोर्टेंट विषय है उड़ीसा का प्रायरन स्टील का, उस को लिया जाय। इसलिए माननीय सदस्य थोड़ी देर में अब खत्म कर दें जिस में दूसरा लिया जा सके।

श्री जगन्नाथ राव जोशी (शाजापुर): सभापति महोदय, मुझे भी बोलने की अनुमति दीजिए। मैं भी इस पर बोलना चाहता हूँ।

श्री भोगेन्द्र झा मैं श्री माधोराव सदाशिव गौलवलकर जी का उद्धरण दे रहा हूँ वह कहते हैं

Bharatiya too is an ancient name associated with us since hoary times. The name *Bharat* appears even in the *Vedas*. Our *Puranas* have also spoken of our motherland as '*Bharat*' and of our people as '*Bharatis*'. In fact, it connotes the same meaning as '*Hindu*'. But, today there is a misconception even regarding the words '*Bharatiya*'. It is commonly used as a translation of the word '*Indian*' which includes all the various communities like the Muslim, Christian, Parsi, etc residing in this land. So, the word '*Bharatiya*' too likely to mislead us when we want to denote our particular society. The word '*Hindu*' alone connotes correctly and completely the meaning that we want to convey.

तो जो भारतीय है, जो भारतीय शब्द ऋग्वेद से ले कर अब तक चला आया है, उस भारतीयता से ही उनको एतराज है और इस लिए मैं कह रहा हूँ कि यह अभारताय समझ है। वह धार्मिक भी नहीं है, यह मजहबी भी नहीं है, यह अभारताय निश्चित रूप से है और यह वह खुद कहते हैं।

जिस बात पर यं जोर दे रहे हैं और जो मैं सदन के सामने रख आ चुका हूँ जो उनकी समझ है गौलवलकर जी की उसका उद्धरण भी मैं न बँदिया, वह यह कहते हैं कि यहूदी, पारसी यं लाग हमारा महमान हं यं लाग राष्ट्रीय नहीं हं। इसाई, मुसलमान आक्रमणकारा है, इस तरह से एक ही हमारा राष्ट्रीयता का ये सक्तावत कर रहे हं। इसका बाद इनका मानदंड क्या है, मैं जरा कुछवाय जी के लिए वह पढ़ रहा हूँ—

[श्री भोगेन्द्र झा]

"Brahman is the head, king the hand, Vaishya the thigh and Shudra the feet. This means that the people who have this fourfold arrangement, that is, the Hind people, is our God."

यह धारण है कि जो शूद्र है वह हमारा पांव है। यह हमारा जो भ्रमी का समाज है हम सभी भारतवासियों को बराबरी के मत का अधिकार है, हम भ्रमी इस देश में बराबर के नागरिक हैं, उसके यह बिपरीत है। यह कह रहे हैं कि जो राजा होगा वह बाहु होगा, ब्राह्मण मस्तक होगा और शूद्र पैर होंगे—(व्यवधान) कछबाय जी पैर बन लें यह उनकी मर्जी है।

श्री हुकम चन्द कछबाय: आप पूरा पढ़ कर बताइये . . .

श्री भोगेन्द्र झा: मैं एक और उद्धरण उनका पढ़ूँ। वह कहते हैं:

"There is now a clamour for equality of women and their emancipation from man's domination."

श्री हुकम चन्द कछबाय: आप पूरा पढ़ दीजिए तो समझ उसी में से निकल आएगी . . . (व्यवधान) . . .

श्री भोगेन्द्र झा:

So, one more 'ism' is added, namely sexism, to the array of casteism, communalism and linguism.

महिलाओं के बराबरी के अधिकार का भी उन्होंने अपहरण किया है एक दुर्गा, काली और सीता के देश में—(व्यवधान)

श्री हुकम चन्द कछबाय: आप पूरा पढ़ें।

श्री भोगेन्द्र झा: आप समय दिलवा दें मैं पूरा पढ़ दूंगा।

मैं इस वास्ते कह रहा हूँ और इस भाषा से कह रहा हूँ कि जो हमारे मित्र इधर बैठे हैं, जिसको ये बुरा समझते हैं और बुरी नीज यह है वे इसका खंडन करेंगे, यह भारत विरोधी है, देश द्रोही समझ है और इस समझ से वे इन्कार करें। अपने को इससे अलग करें। लेकिन ऐसी बात नहीं है। जिस समझ के आधार पर आर. एस. एस. बन रहा है, जिस आधार पर देश को खंडित किया गया—

सभापति महोदय: अब आप समाप्त करें। आपने सतरह मिनट ले लिये हैं।

श्री भोगेन्द्र झा: बाजपेयी जी वे यह बात सही उठाई कि हम को गरीबी को मिटाना है, बेकारी को मिटाना है। क्या उस सब के मुकाबले में यही सब से प्रमुख सवाल हो गया है? जो नहीं यह प्रमुख सवाल नहीं है लेकिन यह जहर है कि अगर हम इस सवाल का हल नहीं निकालेंगे तो ज्यों ही हम गरीबी मिटाने के लिए कदम उठाएंगे हमारे समाज में जो शोषक मुफ्तखोर और शोरबाजारी करने वाले वर्ग के लोग हैं, वे झट यह शंका उठा कर गांव में, शहरों में लड़ाई करवा देंगे और हमारा काम रुक जाएगा। इसी लिए इस जहर को खत्म करके ही हम गरीबी मिटाने के प्रयास में सफल हो सकते हैं। सदन इसको एक मत से पारित करे और बाजपेयी जी और उनके मित्र अपनी पुरानी समझ को बदल कर एक मत से इसको पारित करने में सहयोग दें ताकि हम भारतीय राष्ट्रीयता की समझ को ले कर आगे बढ़ सकें।

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN): I am thankful to Shri Inder J. Malhotra who has brought forward this Resolution to focus attention of this House and the country on the malady of communalism in the country. I have heard hon. members of various parties taking very keen interest in this problem.

Shri Vajpayee, leader of the Jan Sangh, was very eloquent on this,—as is usual with him. In fact, he also supported the idea of the Mover, to curb communalism; only he restricted it to the communalism prevalent amongst the Muslim community.

SHRI ATAL BIHARI VAJPAYEE :
Not at all.

SHRI F. H. MOHSIN : He conveniently forget the communalism prevalent among Hindus. Of course, that has been his policy and ideology all along. The cat drinks milk with eyes closed thinking that the rest of the world does not see it drinking milk. So is Shri Vajpayee thinking that the RSS and the Jan Sangh are not doing anything to spread communalism by preaching communal hatred.

श्री जगन्नाथ राव जोशी: अभी दुबली में झगड़ा करा कर भाये हैं।

SHRI F. H. MOHSIN : Let him raise a discussion. I am here to reply. I am no stranger to him, nor is he a stranger to me. That was why he has gone away from Mysore and sought election elsewhere.

SHRI JAGANNATHRAO JOSHI : He cannot do that. I am .

SHRI F. H. MOHSIN : Why should I go away from my constituency ? He has no constituency in Mysore.

SHRI JAGANNATHRAO JOSHI : I consider the whole country as my constituency. I can contest any seat.

SHRI F. H. MOHSIN : If he has the courage, let him come to my constituency. I will show him.

श्री हुकम चन्द कछवाय: आप उन की कांस्टीचुएन्सी में जा कर देखिये।

SHRI ATAL BIHARI VAJPAYEE :
Do not talk like this.

SHRI F. H. MOHSIN : Shri Vajpayee read out some articles written by Maulana

Madni. I am not well versed in Arabic, Persian or Urdu. If he had quoted something from the Gita or from Sanskrit literature, I could have replied to it. I don't know whether the articles were written by Maulana Madni or by some other Maulana. If communalism exists in the Muslim community, it has to be condemned ; if it exists in Shri Vajpayee's party, that also has to be condemned. We do not make a distinction on the basis of community, caste or creed. Wherever there is communalism, it must be condemned and curbed.

Then he spoke about separate electorate, the Mopla rebellion and so on.

SHRI A K. KOTRASHETTI (Belgaum) . The question is of banning para-military organisations. Where does communalism come in ?

SHRI VASANT SATHE : Para-military communal organisations.

SHRI F. H. MOHSIN : It is true that separate electorates in the pre-independence days also contributed to the spread of communalism. But who was responsible for it ? Just as the Muslim League and other Muslim organisations were responsible, communal elements in the Hindu fold were also equally responsible for that as well as for the division of the country.

SHRI ATAL BIHARI VAJPAYEE :
There was no RSS in 1916.

SHRI F. H. MOHSIN : But communal elements were there.

SHRI ATAL BIHARI VAJPAYEE :
Inside the Congress party. The RSS was not there then.

SHRI F. H. MOHSIN : We know the tragedy that resulted in the division of the country. The entire responsibility must be put on the communal organisations which were responsible for the division of the country.

Sir, if the communal organisations are allowed to continue their activities, some-

[Shri F H Mohsin]

thing more disastrous may happen to the country, and it is high time that we took stock of these organisations and put a curb on the activities of these organisations

Then the hon Member said about the independence of Bangla Desh and pointed out to some pamphlet stating that a Muslim country has come into being. It is a fact, and it is within our knowledge that—Bangla Desh—has been a secular country, not a Muslim country. It may be a Muslim predominant country but it has a secular country, and that has been the result of our secular ideologies and a secular policies that we have pursued. If we had pursued the ideology or the principles of Shri Atal Bihari Vajpayee, I do not think Bangla Desh would have attained independence at all.

श्री हुकम चन्द कछवाय हम ने सब से पहले माग की है, लडाई के लिए समर्थन दिया है। 12 लाख लोगो ने यहा आ कर आप से कहा कि इस को मान्यता दो।

सभापति महोदय बार बार इस तरह से इन्टरफीअर मत कीजिये।

SHRI F H MOHSIN We know the intentions (*Interruption*) When 10 million refugees came, some of the friends on the other side went on asking how many Hindus have come from there. May be many Hindus and many Muslims might have come. But it is the way of dealing with questions by asking how many Hindus or how many Muslims have come? We have to take stock of the whole thing, and see what are the atrocities committed there and how many human beings have suffered. We ought to have thought over this issue on human considerations, the miseries of human beings, the misery that human beings were to face in Bangla Desh. So, with a secular outlook and secular policies, Bangla Desh has achieved independence. It has become a secular country and that should open the eyes of all those communal organisations that communalism will never pay.

The idea which created Pakistan, on the basis of communalism, has been des-

troyed into pieces. The Bangla Desh people who once voted for the creation of Pakistan, have realised today that communalism would not pay, and they have come to realise that secularism alone could pay the way to prosperity and can deliver the goods to the people. I hope that friends on the other side and friends outside who may be thinking on a communal basis will open their eyes wide and realise that what is important is the development of the country, how to provide employment to the poor, how to feed and given shelter to the poor, irrespective of the Community to which they belong.

We are faced with big problems. We have got to create a socialistic society wherein all people can prosper equally, where we have no distinction of high and low, where there is no distinction by reason of birth or religion. We have to create a society wherein all people could live together peacefully and prosperously and live like real human beings. I hope that the people will realise, those who have been hitherto engaged in communal activities, this malady and think of the prosperity of the country by eschewing these communal tendencies.

Shri Atal Bihari Vajpayee said in the course of his speech यह राष्ट्र सब का है। It is a very good thing. This country belongs to all. But when we read the book of Golwalkar, it creates a doubt whether they really mean it (*Interruption*).

SHRI R R SHARMA Have you read that book? You have not. It is in the Library. That translation is incorrect.

SHRI F H MOHSIN When Shrimati Subhadra Joshi brought a Bill, she read out some portions from that book which said that all Muslims are called *Akramanakaris*, and they are not to be treated as sons of the soil. Can it be reconciled with यह राष्ट्र सब का है। "This country belongs to all," he says. But what do they preach? They preach that India belongs only to a certain class of people, people belonging to certain religions. I hope Shri Atal Bihari will stick to this slogan that this country belongs to all.

If he means it sincerely, if he preaches it, I have no doubt that all the people will have to be treated equally. That is what we want.

SHRI JAGANNATHRAO JOSHI: If that were so, there would have been no demand for the partition of the country. You simply sermonise. A big section demanded the partition of the country and this Congress Party accepted it.

SHRI F.H. MOHSIN: We never wanted it. It is the communal element in the country which was responsible for that.

SHRI JAGANNATH RAO JOSHI: It was Lord Mountbatten and Pandit Nehru.

SHRI VASANT SATHE: Because you had created that condition.

SHRI JAGANNATH RAO JOSHI: Were we so powerful? झूठ बोलने का मतलब क्या है ?

SHRI BHOGENDRA JHA: we committed a crime, we admit it.

SHRI ATAL BIHARI VAJPAYEE: Let him say so.

SHRI JAGANNATH RAO JOSHI: Let him read the book of Maulana Azad. Is there any mention in it? Facts are facts. You cannot distort history.

SHRI F.H. MOHSIN: On 3rd April, 1948, the Constituent Assembly of India had passed the following Resolutions:

"Whereas it is essential for the proper functioning of democracy and the growth of national unity and solidarity that communalism should be eliminated from Indian life, this Assembly is of opinion that no communal organisation which, by its constituent or by the exercise of discretionary power vested in any of its officers or organs, admits to or excludes from its membership persons on grounds of religion, race and caste

or any of them, should be permitted to engage in any activities other than those essential for the bona fide religious, cultural, social and educational needs of the community and that all steps, legislative and administrative, necessary to prevent such activities should be taken"

At that time it was possible to take action against communal organisations for taking part in political or violent activities under the Criminal Law Amendment Act, 1908, which empowered the Provincial Governments to declare associations an unlawful, but after the passing of the Constitution, this has become difficult. Under that Act the RSS and the Khaksar Jamat were declared unlawful. Shri Vajpayee quoted Sardar Patel as saying good words about the RSS. I do not know whether it is correct. Anyway it was Sardar Patel who, when he was Home Minister declared the RSS unlawful.

SHRI ATAL BIHARI VAJPAYEE: And he also lifted the ban.

SHRI F.H. MOHSIN: Some Members have quoted Sardar Patel's words about the RSS and how he held that some of the workers of the RSS were the cause of Mahatma's death. Now it cannot be said that Government has not been keen in bringing about such legislation before the House to curb communalism. In 1970 the Central Government has proposed to amend Unlawful Activities (Prevention) Act, 1967, to bring within its scope mischief associations whose activities or objects were prejudicial to the maintenance of harmony among different communities. It may not be illegal or objectionable for anybody to have an organisation belonging to one community. But if its activities are such as to create disharmony among different sections of the society on grounds of religions, race or language, then certainly it becomes objectionable, certainly the Government can take action on that. It was only with a view to take power in the hands of the Government that legislation was brought before the House. But unfortunately my friends on the other side mistook it.

SHRI BHOGENDRA JHA: That was a big net; this time do not bring in such a thing.

SHRI F H MOHSIN Fortunately, I was also a Member at that time and I know that the Minister of State for Home Affairs clarified the position that lawful activities of associations would not come within the purview of that Legislation. In spite of that my friends including the Swatantra Party—Jan Sangh of course would no doubt oppose it—and C P I and C P I (M) and the Congress (O) opposed it. I compare them to the five blindmen who tried to describe the elephant. The first blindman felt its leg and said it was like a tree trunk, the second felt its ear and said it was like a fan. There was such a misapprehension and even at the stage of introduction there was opposition, not that Government lacked faith in such a legislation. Now people have realised its importance.

Mr Vajpayee says Communism has to be fought at the level of the people. We have already fought it and communal organisations had been routed at the hands of people. We want to bring this legislation into force—communal activities in the country. Law is the reflection of the will of the people. It shows the desire of the people. We have promised people that we would provide them shelter and protection and also employment and unless such heterogeneous elements are not curbed and such organisations ended we cannot expect speedy progress of the country.

It is gratifying to note that communal incidents are on the decline. In 1970 there were 521 communal incidents including nine of a serious nature. In 1971 there were only 320 communal incidents. They are on the decline but we cannot be complacent about it. The communal virus is there, the communal elements are lying low (*Interruptions*).

As Shri Pantji has already said a Bill would be introduced. On the recommendations of the national integration council it would provide for setting up special courts with a special procedure for trying offences arising out of communal disturbances. That Bill will also come very soon, if possible in this session. I fully agree with the spirit and the principle behind this Resolution but it may not be possible to

accept the resolution as it is. I can only assure the House that as per the desire expressed by the various sections in the House Government stands committed to bring a Bill before the House.

AN HON MEMBER In this Session

SHRI F H MOHSIN Every effort will be made.

SHRI BHOGENDRA JHA Why cannot you accept the resolution then?

SHRI F H MOHSIN We want to bring a comprehensive Bill. As Mr Vajpayee said an organisation may not be para military but still it may be communal. We want to cover such organisations also. We accept that suggestion of Mr Vajpayee.

SHRI ATAL BIHARI VAJPAYEE Does the Minister regard the Muslim League as a communal organisation or not? If he does regard it as communal, why is your party having an alliance with Muslim League in Kerala?

SHRI F H MOHSIN I am not here pronouncing judgment whether a particular organisation is communal or not. I have not also taken the Jan Sangh's name and called it communal. That is a matter to be decided by the tribunal. We want to enlarge the scope of the Unlawful Activities Bill. There is a provision in that Bill for a tribunal which will decide which body is communal and is engaged in such activities. On the decision of the tribunal, action will be taken by Government. Mr Vajpayee wanted a commission to decide which body is communal and which is not. This matter will be decided by the tribunal.

श्री शम्भू नाथ (सैदपुर) मंत्री महोदय का कहना है कि हिन्दुओं में कम्बूनपलज्म है, कास्ट की बेसिस पर हेड्स फैलाई जाती है। इस से यह साफ जाहिर होता है कि बर्न व्यवस्था के जरिये, जाति व्यवस्था के जरिये हिन्दु कहे जाने वाले लोगों में ही कम्बूनपलज्म फैलाई जाती है और बार-बार इस देश में हरिजनों के ऊपर

ऐट्रासिटीज की गई है। मंत्री महोदय ने कहा कि एक साल के अन्दर 300 से अधिक बार ऐट्रासिटीज की गई और कम्पूनल रायट्स हुए। हुए। मैं दावे के साथ कह सकता हूँ इस देश में हरिजननों के ऊपर एक साल के अन्दर कम से कम एक हजार बार ऐट्रासिटीज की गई। मैं मंत्री महोदय से पूछना चाहता हूँ कि जब वह बिल लायेंगे तो क्या इन सब बातों को हटाने के लिये हिन्दुओं के बीच में जो कम्पूनलिज्म और कास्टीज्म के द्वारा हेट्रैड फैलाई जाती है, उस पर विचार करेंगे ?

SHRI F. H. MOHSIN : It is a very good suggestion. We will keep it in mind while bringing this Bill.

With these words, I appeal again to the hon. member to withdraw this resolution, because I have already promised to bring this Bill as early as possible. Efforts will be made to bring it within this session itself.

SHRI INDER J. MALHOTRA : Sir, I am indeed grateful to the hon. members who have participated in this debate. I am also happy to know that there is a good deal of concern about this basic problem of communalism, which is existing in the country. Somehow, Mr. Vajpayee has become the focus of attention. The minister also devoted a lot of time to him. I think it will be my privilege also to devote a few minutes to Mr. Vajpayee.

When I moved this resolution, I made it abundantly clear that about these three words "communal para-military organisation" there is no confusion. At that time, I clearly established that organisations like R. S. S., Jamat-i-Islami, Razakars, Shiv Sena, etc., are communal and para-military. When this case has been established very clearly, I fail to understand why Mr. Vajpayee did not say a few words about the R. S. S. He gave it a political angle and referred to the Muslim League, Jamait-ul-Ulema etc., but cleverly avoided mentioning what R. S. S. has been doing. He only said that the R.S.S. was founded by an

individual who previously was in the Congress. But at the time RSS was a child. Now it has grown and become a communal monster in this country. What has he to say about what R S S not in 1947 and what it is doing today ? What is the future programme of RSS ? If only he had clarified all these points, then the apprehensions which we had in our minds would have been removed.

whenever we talk of communalism, it if immediately brings to his mind only RSS. But it has been proved that just like we have communal-minded Hindu organisations, similarly we have communal-minded Muslim organisations, regional and sectarian organisations. We condemn all of them because they stand in the way of the country becoming one and marching towards its economic goal.

The hon. Minister said that it is difficult for him to accept this resolution. I do not know what difficulties stand in his way. This is a specific resolution. I do not say that you should define whether this organisation is communal; para-military or not. I have tried to establish that those are the three kinds of organisations existing and functioning in this country and now the time has come when legislative, executive and other measures have to be taken without delay to fight this menace, I am happy that government have realised the danger and threat which exist in the country today. It is only a little while earlier that Shri K. C. Pant, when he was intervening in the discussion on the Demands for Grants stated that during this session government will come forward with a Bill and, if necessary, they will widen the scope of that Bill.

SHRI BHIOGENDRA JHA : The acceptance of this resolution will strengthen the hands of the government. So, why does the Minister want the withdrawal of the Resolution ?

SHRI INDER J. MALHOTRA : I hope the government will not fail to come before this House with the necessary legislation to deal with this menace.

It was mentioned that there are some elements within the Congress Party which are responsible for the partition of this

[Shri Inder J. Malhotra] country. If there had been elements in the Congress Party which were responsible for furthering this kind of philosophy, I condemn that element in my party also. As my hon. friend pointed out, the basic responsibility for the partition of the country lies on the philosophy of communalism. That is why the two-nation theory was established. Now after 25 years we have rectified that mistake, and that two-nation theory has been buried in Bangla desh.

SHRI ATAL BIHARI VAJPAYEE : It has been replaced by a three-nation theory.

SHRI INDER J. MALHOTRA : Shri Joshi was brought up in the atmosphere of RSS. So, he always keeps a closed mind.

SHRI JAGANNATHRAO JOSHI : I am proud of what I did there.

SHRI INDER J. MALHOTRA : In fact, if only the RSS propagates let the human mind be open, not like the mind of Shri Joshi, who is not prepared to listen to to anything else.. (*Interruption*)

SHRI JAGANNATHRAO JOSHI : You have all closed your minds and given the whole monopoly to one single individual.

SHRI INDER J. MALHOTRA : I am therefore hopeful that with the establishment and development of Bangla Desh, the foundation of secularism will certainly gain more strong ground not only in our country but in Bangla Desh also. I am also hopeful that with this development it is bound to have an effect on that part also which today remains as Pakistan. There also it is going to have its impact.

In the end, I would again urge upon the Government not to lose more time to take legislative measures. I know and I realise that legislative measures are not enough. This will not be the end of the matter. Other measures will also have to be taken. But let us make a beginning. Let us try to apply our mind to this problem of communalism which is existing in the country.

Once again I am very grateful to my hon. colleagues who participated in this

debate and extended their support to the Resolution. Since Government has given a solid assurance, a promise, to come with the legislative measure in this very session, I seek the permission of the hon. House to withdraw the Resolution.

MR. CHAIRMAN : There is an amendment, No. 3, moved by Shri M. C. Daga. I shall put that amendment to the vote of the House first.

Amendment No. 3 was put and negatived.

MR. CHAIRMAN : Now, has the hon. Member the leave of House to withdraw the Resolution ?

SOME HON. MEMBERS : Yes.

The Resolution was by leave, withdrawn

17 33 hrs.

RESOLUTION RE ESTABLISHMENT OF TWO MORE STEEL PLANTS DURING FIFTH FIVE YLAR PLAN

SHRI BANAMALI PATNAIK (Puri) ;
Mr. Chairman, I beg to move the following
Resolution :—

“This House recommends that the Government of India should take immediate and effective steps to establish two more steel plants during the Fifth Five Year Plan to create increased potentialities in the production of steel and development of iron ore and that the first plant be established in Orissa and the second in Madhya Pradesh for reasons of the techno-economic feasibility and comparative backwardness of these areas.”

While moving this Resolution, I might give the background of this Resolution. In the year 1959 the State Government of Orissa requested the National Council of Applied Economic Research to undertake the techno-economic survey of the State. Broadly speaking, the objective of the survey was to make an appraisal of the various currently available as well as poten-